

the Governor. After instructions of the Governor, the Police took some persons into custody but no further investigation was done by the State Government.

In this connection, I would like the Government to give us an opportunity to have a full-fledged discussion in the matter. If that is admitted, I can give many facts with regard to the activities of a particular political party in India.

SHRI XAVIER ARAKAL (Trivandrum): What has happened to my notice on the police lathi-charge... (*Interruptions*).

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the table. Shri Shiv Shankar. (*Interruptions*) All of you must cooperate. You know we have taken sufficient time. Now, papers to be laid on the table. Shri Shiv Shankar.

SHRI XAVIER ARAKAL *rise*.

MR. DEPUTY-SPEAKER: Please sit down. I have called the Minister.

12.28 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT, 1956

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620A of the Companies Act, 1956:—

- (1) G.S.R. 1099 published in Gazette of India dated the 25th October, 1980 declaring M/s. Samarasa Mutual Benefit Fund Limited, Tamilnadu, to be a 'Nidhi' under sub-section (1) and (2) of section 620A of the Companies Act, 1956.

- (2) G.S.R. 1100 published in Gazette of India dated the 25th October, 1980 declaring M/s. Kilpauk Benefit Society Limited, Tamil Nadu, to be a 'Nidhi' under sub-section (1) and (2) of section 620A of the Companies Act, 1956. [*Placed in Library. See No. LT-1385/80*].

NOTIFICATIONS UNDER BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT, 1980 AND BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT, 1970

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:—

- (1) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1980 (Hindi and English versions) published in Notification No. S.O. 875(E) in Gazette of India dated the 4th November, 1980, under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980. [*Placed in Library. See No. LT-1386/80*].
- (2) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1980 (Hindi and English versions) published in Notification No. S.O. 888(E) in Gazette of India dated the 11th November, 1980, under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. [*Placed in Library. See No. LT-1387/80*].